BENCH-I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P (IB) No. 571/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th November 2017, 10.30 A.M.

Name of the Company Under Section		Edelwiess Asset Reconstruction Co. LtdVs- Shree Coke Manufacturing Co. Pvt.Ltd. 7 IBC		
0	SOUVIK A	lazumdar Adv.	Anancial Creditor	A AS
(2)	Arif Aci	Adv.	ORDER	411/17

Ld. Counsel for the financial creditor are present. No one is present from the corporate debtor's side.

As per directions of the Hon'ble NCLAT in Innoventive Industries case notice is to be issued on the corporate debtor. Registry is directed to issue notice on the corporate debtor and handover the same to the petitioner for making effective service on the corporate debtor and file affidavit of service within 7 days from today.

List on 22/11/2017 for admission.

Zd

(Jinan K.R.) Member (J) St

(Vijai Pratap Singh) Member (J)